

### Waqf Properties in Punjab

\*23. Shri Anwar Harvani: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that almost all of the *waqf* properties in Punjab are still being managed by the Custodian of Evacuee Property; and

(b) if so, whether there is a proposal to release their properties?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b). Properties of Muslim *waqfs* in Punjab have been released in a large number of cases; but it has not been possible to release the properties of all *waqfs* as there is hardly a Muslim population left in a majority of districts in the Punjab. It has therefore been decided that properties of *waqfs* of a non-religious character, such as schools, colleges, hospitals etc. should be allotted to displaced educational and cultural institutions on nominal rent on a long term basis. As regards properties of *waqfs* of a religious character the question of their future management is still under consideration.

### Sixteenth Indian Labour Conference

\*24. Shri Tangamani: Will the Minister of Labour and Employment be pleased to state.

(a) whether it is a fact that the 16th Indian Labour Conference decided that Central and State Governments on their part should arrange to set right any shortcomings in the machinery they constitute for the administration of labour laws; and

(b) if so, the names of the States which have implemented this recommendation?

The Deputy Minister of Labour (Shri Abid Ali): (a) No.

The Conference, however, discussed the question of setting up of Imple-

mentation and Evaluation Machinery both at the Centre and in the States.

(b) All State Governments and Administrations, except Jammu and Kashmir and Manipur have set up sections in their Labour Departments to look into cases of non-implementation. Nine State Governments/Administrations (Bihar, Kerala, Mysore, Punjab, Rajasthan, U.P., West Bengal, Delhi and Tripura) have also set up tripartite Implementation Committees.

### Former French Possessions

\*25. Shrimati Masida Ahmed: Will the Prime Minister be pleased to state the latest position regarding *de jure* transfer of former French Possessions in India?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): We have been informed that the question of ratification of the Treaty of Cession of the French Establishments of Pondicherry, Karikal, Mahe and Yanam will be given high priority on the agenda for the next Session of the French Parliament, due to commence on the 28th of April this year.

### Aluminium Plant in Salem

\*26. { Shri Subbiah Ambalam:  
Shri Osman Ali Khan:  
Shri E. V. K. Sampath:

Will the Minister of Commerce and Industry be pleased to state:

(a) the cost of the Aluminium Plant proposed to be started in Salem;

(b) its production capacity;

(c) whether the project report on the plant by the technicians has been submitted;

(d) if so, the main features thereof, and

(e) when it is likely to be started?

The Minister of Industry (Shri Manubhai Shah): (a) to (e) This